

**N O T I C E**

**IT IS HEREBY NOTIFIED** for the information of the Advocates and the parties appearing in-person at the **Principal Seat at Bombay** that on **22.08.2025 at 3.00 p.m. :**

**I**

The Special Division Bench comprising of **the Hon'ble Smt. Justice Bharati H. Dangre (sitting at Goa Bench)** and the **Hon'ble Shri Justice Sarang V. Kotwal (sitting at Principal seat at Bombay)** will take up the following matters pertaining to the Principal Seat at Bombay, as per the board to be notified separately, **through Video Conferencing.**

**Public Interest Litigation No.36 of 2022**

**Vaijnath Pandurang Vaze**

**V/s.**

**The Registrar General, High Court of Bombay and Anr.**

**With**

**Contempt Petition No.258 of 2023**

**In**

**Public Interest Litigation No.188 of 2015**

**Maharashtra State Judges' Association**

**V/s.**

**Shri Nitin Kareer, Chief Secretary of Maharashtra State**

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**II**

After the Special Division Bench work is over, the Regular Division Bench presided over by the **Hon'ble Shri Justice Sarang V. Kotwal** will resume to take up Their Lordships' extant judicial assignment.

**Note : The details of the video conferencing will be provided on the cause-list.**

Dated this 21<sup>st</sup> day of August, 2025.

By Order,

sd/-

(A. H. Laddhad)  
Prothonotary & Sr. Master,  
High Court, O.S. Bombay.

sd/-

(H. M. Bhosale)  
Registrar (Judl-I),  
High Court, A.S., Bombay.